

## The Indian Penal Code (Andhra Pradesh Amendment) Act, 1991 Act 6 of 1991

Keyword(s):

Court of Justice, Judge, Public Servant, Wrongful Gain, Wrongful Loss, Fraudulently, Counterfeit, Document, Valuable Security, Omission

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## THE INDIAN PENAL CODE (ANDHRA PRADESH AMENDMENT) ACT, 1991.

## ACT No. 6 OF 1991 \*

[19th February, 1991]

AN ACT FURTHER TO AMEND THE INDIAN PENAL CODE, 1860 IN ITS APPLICATION TO THE STATE OF ANDHRA PRADESH.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh

<sup>\*</sup> Received the assent of the Governor on the 4-11-1990. For statement of object and reasons please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated 12-04-1990 at page 3.

in the Forty-Second year of the Pepublic of India as follows:-

- Short title and 1. (1) This Act my be called the Indian Commencement. Penal Code (Andhra Pradehs Amendment) Act, 1991.
  - (2) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

Substitution of 2.
new section for
section 354.
Central Act XLV
of 1860.

. In the Indian Penal Code, 1860, for section 354, the following Section shall be substituted, namely:-

"Assault or Criminal force to woman with intent to outrage her modesty 354. Whoever assaults or uses criminal force to any woman intending to outrage or knowing it to be likely that he will

thereby outrage her modesty shall be punished with imprisonment of either description for a term which shall not be less than five years but which may extend to seven years and shall also be liable to fine:

Provided that the Court may, for adequate and special reasons to be mentioned in the judgment, impose a sentence of imprisonment of either description for a term which may be less than five years, but which shall not be less than two years.